

IN THE HON'BLE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(ORIGINAL JURISDICTION)

DISSOLUTION NOTICE

(See Rule 281)

Whereas the Official Liquidator attached to the Hon'ble High Court of Punjab and Haryana at Chandigarh have filed application under Section 481 of the Companies Act, 1956 of the following Companies under liquidation.

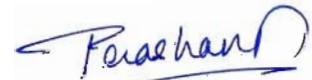
Whereas the Hon'ble High Court vide order dated 28.02.2022 directed for issuance of notice inviting objections, if any, in respect of dissolution of below listed companies under liquidation.

In compliance of aforesaid orders dated 28.02.2022, Notice is hereby given to the Creditors, Contributories, Stakeholders, Shareholders and General Public to file objections, if any, to the dissolution of the following companies under liquidation to the undersigned within **30 days** from the date of the publication of the present notice. In case, no objections are received, further proceedings will be initiated for dissolution of companies under liquidation. Any objection raised after the expiry of time stipulated herein shall not be entertained and aggrieved person may take recourse to Rule 285 of the Companies (Court) Rules, 1959 read with Section 559 of the Companies Act, 1956 as may be advised, in case companies get dissolved:-

S.No.	Case No.	Date of order	Name of the company (In Liqn.)
1.	OLR-12-2022 & CA-28-2022 In CP-169-1997	28.02.2022	<i>M/s Apex Cable Private Limited (In Liquidation)</i>
2.	OLR-9-2022 & CA-26-2022 In CP-78-1997	28.02.2022	<i>M/s Bhiwani Cold Rolling Mills Limited (In Liquidation)</i>

CHANDIGARH

DATED



(PRASHANT BALIYAN)

OFFICIAL LIQUIDATOR(I/C)

ATTACHED TO THE HON'BLHIGH

COURT OF PUNJAB AND HARYANA

CORPORATE BHAWAN PLOT NO. 4-B,

2ND FLOOR, SECTOR 27-B, CHANDIGARH

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